

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/Decision: 08.08.2017

Appeal No. ST/50183/2014 (DB)

[Arising out of the Order in appeal No. 194 STAX/APPL/D-II/13/3033,
dated 03/09/2013 Passed by The Commissioner (Appeals) New Delhi]

Papia Kakkar ... Appellant

Vs.

CCE Delhi ... Respondent

Appearance:

Present Ms. Namita Sharma, Advocate for the appellant

Present Shri Sanjay Jain, DR for the respondent

Coram: Hon'ble Justice Dr. Satish Chandra, President
Hon'ble V. Padmanabhan, Member (Technical)

FINAL ORDER No. 55810/2017

Per: Justice Dr. Satish Chandra

1. Namita Sharma, Ld. Counsel for the appellant has brought the photocopy of the death certificate of appellant Papia Kakkar, who died in Ganga Ram Hospital on 28/05/2016.
2. In view of the above death certificate, we abate the appeal under Rule 22 of the CESTAT Procedure Rules, 1982.
3. The appeal is disposed of as abated.

[Order Dictated and Pronounced in the open court]

(V.Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Rekha